

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00698/2017

Jabalpur, this Thursday, the 28th day of March, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Pawan Mohan Kaurav, S/o Shri Devi Prasad Kaurav, aged about 37 years presently working as Physical Education Teacher, Jawahar Navodaya Vidyalaya Khurai District Sagar, Resident of Jawahar Navodaya Vidyalaya Campus, Khurai, Sagar, PIN 470117 9424756360
2. Shailesh Kumar Jyotishi, S/o Shri Balgovind Jyotishi Aged about 46 years, Presently working as Music Teacher, Jawahar Navodaya Vidyalaya Campus Khurai Sagar PIN 470117
3. Lily Morris Kispotta W/o Shri Karvesh Kumar, Aged about 41 years, Presently working as Physical Education Teacher (Female) Jawahar Navodaya Vidyalaya Campus Khurai, Sagar PIN 470117

-Applicants

(By Advocate –**Shri Amardeep Gupta**)

V e r s u s

1. Union of India, Through its Secretary, Ministry of Human Resource and Development School Education Department School Education Department New Delhi 110001
2. Navodaya Vidyalaya Samit, Through its Commissioner, New Delhi 110001
3. Deputy Commissioner, Navodaya Vidyalaya Samiti Regional Office, A-135 A Gate No.2 Alkapuri Bhopal PIN 462024
4. Principal Jawahar Novodaya Vidyalaya Khurai District Sagar PIN 470117

5. Miss Sagawati Bhaskar Netan, Working as Physical Education Teacher at Jawahar Navodaya Vidyalaya Chisda District Jangir Champa Chhattisgarh PIN 495661

6. Shri J.K. Bhawarkar, Music Teacher, Jawahar Navodaya Vidyalaya Roing Shilong - Respondents

(By Advocate –**Shri Praveen Namdeo**)

O R D E R (Oral)

By Navin Tandon, AM:-

Learned counsel for the respondents submits that the relief sought for by the applicant has already been granted during the pendency of this Original Application. Therefore, this Original Application may be disposed of as having rendered infructuous.

2. Learned counsel for the applicant submits that he does not have any instructions from the applicants. Therefore, he prays that this O.A. may be disposed of as having become infructuous with liberty to file a fresh, if any grievance remains.

3. Accordingly, this Original Application is disposed of as having become infructuous with liberty as aforesaid.

**(Ramesh Singh Thakur)
Judicial Member**

**(Navin Tandon)
Administrative Member**

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